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GOVERNMENT OF GOA, DAMAN No. 23, Sy. I, d. 49.75

The Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968

(Act No. 17 of 1968)

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AND ME



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Law and Judicial Department

Notification

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The Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968, (Act No. 17 of 1968) which has been assented to by the President of India on 11th April, 1969 is hereby published for general information of the public.

V. R. Vaze, Under Secretary. Panaji, 30th April, 1969.

The Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968

(Act No. 17 of 1968)

An Act to amend the Indian Stamp Act, 1899, as in force in the Union territory of Goa, Daman and Diu, and to repeal the local law relating to Sisa.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Nineteenth Year of the Republic of India as follows:—

- Short title, extent and commencement. (1) This Act may be called the Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968.
- (2) It extends to the whole of the Union territory of Goa, Daman and Diu.
- (3) It shall come into force on such date as the Administrator of the Union territory of Goa, Daman and Diu may, by notification in the Official Gazette, appoint.
- 2. Amendment of section 2. In the Indian Stamp Act, 1899, as in force in the Union territory of Goa, Daman and Diu (hereinafter referred to as the principal Act), in section 2,
 - (a) in clause (10), after the words and figure "by Schedule I", the words, figure and letter "or by Schedule I-A, as the case may be" shall be added at the end;
 - (b) after clause (25), the following clause shall be inserted, namely: —
 - "(26) "Union territory" means the Union territory of Goa, Daman and Diu.".

3. Amendment of section 3. — In section 3 of the principal Act, for the proviso, the following provisos shall be substituted, namely: —

"Provided that, except as otherwise expressly provided in this Act, and notwithstanding anything contained in clause (a) or clause (c) or in Schedule I, the amount indicated in Schedule I-A shall, subject to the exemptions contained in that Schedule, be the duty chargeable on the following instruments, namely:—

 every instrument mentioned in Schedule I-A as chargeable with duty under that Schedule which, not having been previously executed by any person, is executed in the Union territory on or after the date of commencement of the Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968;

(2) every instrument mentioned in Schedule I-A as chargeable with duty under that Schedule, which, not having been previously executed by any person, is executed out of the Union territory on or after the date of commencement of the Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968, and relates to any property situated, or to any matter or thing done or to be done in the Union territory and is received in the said Union territory:

Provided further that no duty shall be chargeable in respect of -

 any instrument executed by, or on behalf of, or in favour of, the Government in cases where, but for this exemption, the Government would be liable to pay the duty chargeable in respect of such instrument;

(2) any instrument for the sale, transfer or other disposition, either absolutely or by way or mortgage or otherwise, of any ship or vessel, or any part, interest, share or property of or in any ship or vessel, registered under the Inland-Steam-Vessels Act, 1917, the Merchant Shipping Act, 1958, or the Coasting Vessels Act, 1838, as amended by subsequent Acts.".

4. Amendment of section 4. — In section 4 of the principal Act, in sub-section (1), —

(i) after the words and figure "in Schedule I" the words, figure and letter "or in Schedule I-A, as the case may be" shall be inserted;

(ii) for the words "in that Schedule", the words, figures and letters "in Schedule I or in Schedule I-A, as the case may r shall be substituted.

5. Amendment of section 6. - In section 6 of the principal Act,

(a) after the words and figure "in Schedule I", the words, figure and letter "or in Schedule I-A, as the case may be" shall be inserted;

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- (b) in the proviso, after the words "has been paid", the words, figure and letter "unless such instrument falls within the provisions of section 6-A", shall be added at the end.
- 6. Insertion of new section 6-A. After section 6 of the principal Act, the following section shall be inserted, namely:
 - "6-A. Payment of higher duty in respect of certain instruments.

 (1) Notwithstanding anything contained in section 4 or section 6 or in any other law for the time being in force, unless it is proved that the duty chargeable under this Act as amended by the Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968, has been paid—
 - (a) on the principal or original instrument, as the case may be, or
 - (b) in accordance with the provisions of this section, the duty chargeable on an instrument of sale, mortgage or settlement other than a principal instrument or on a counterpart, duplicate or copy of any instrument shall, if the principal or original instrument would, when received in the Union territory, have been chargeable under this Act as amended by the Indian Stamp (Goa, Daman and Diu Amendment) Act, 1968, with a higher rate of duty, be the duty with which the principal or original instrument would have been chargeable under section 18-A.
- (2) Notwithstanding anything contained in section 35 or in any other law for the time being in force, no instrument, counterpart, duplicate or copy chargeable with duty under this section shall be received in evidence as properly stamped unless the duty chargeable under this section has been paid thereon:

Provided that a court before which any such instrument, counterpart, duplicate or copy is produced shall permit the duty chargeable under this section to be paid thereon, and shall then receive it in evidence.".

- 7. Amendment of section 11. In section 11 of the principal Act, -
 - (a) in clause (a), for the words "ten naye paise", the words "twenty paise" shall be substituted;
 - (b) clause (c) shall be omitted.
- 8. Insertion of new section 18-A. After section 18 of the principal Act, the following section shall be inserted, namely:—
 - "18-A. Payment of duty on certain instruments liable to increased duty under item (2) of the first proviso to section 3.— Where any instrument (other than the one in respect of the documents specified in Entry 91 of List I in the Seventh Schedule to the

Constitution) has become chargeable in any part of India other than the Union territory with duty under this Act or under any other law for the time being in force in any part of India and thereafter becomes chargeable with a higher rate of duty in the Union territory under item (2) of the first proviso to section 3—

- (i) notwithstanding anything contained in the said first proviso to section 3, the amount of duty chargeable on such instrument shall be the amount chargeable on it under Schedule I-A less the amount of duty, if any, already paid on it in India;
- (ii) in addition to the stamps, if any, already affixed, thereto, such instrument shall be stamped with the stamps necessary for the payment of the amount of duty chargeable on it under clause (i) in the same manner and at the same time and by the same person as though such instrument was an instrument received in India for the first time at the time when it became chargeable with the higher duty.".
- 9. Amendment of section 23-A.—In section 23-A of the principal Act, in sub-section (1), after the word and figure "Schedule I", the words, letters, figures and brackets "or Article No. 5(c) of Schedule I-A, as the case may be." shall be added at the end.
- 10. Amendment of section 24.—In section 24 of the principal Act, in the proviso, after the word and figure "Schedule I", the words, letters and figures "or Article No. 18 of Schedule I-A, as the case may be" shall be added at the end.
- 11. Amendment of section 29.— In section 29 of the principal Act, in clause (a), after the word and figure "Schedule I", the words, figure and letter "or the corresponding Article of Schedule I-A, as the case may be," shall be inserted.
- 12. Amendment of section 32. In the proviso to section 32 of the principal Act,
 - (i) in clause (a), after the words "any instrument", the words, bracket and figures "other than an instrument chargeable with duty under item (2) of the first proviso to section 3" shall be inserted;
 - (ii) in clause (b), the word "or" occurring at the end shall be omitted;
 - (iii) in clause (c), the word "or" shall be inserted at the ency,
 - (iv) after clause (c), the following clause shall be inserted, namely:—
 - "(d) any instrument chargeable with duty under item (2) of the first proviso to section 3 and brought to him after the expiration of three months from the date on which it is first received in the Union territory.".

13. Amendment of section 77.— In section 77 of the principal Act, for the words "Nothing in this Act", the words, figure and letter "Except for the provision as to copies of instruments contained in section 6-A, nothing in this Act" shall be substituted.

14. Insertion of Schedule I-A. — After Schedule I of the principal Act, the following Shedule shall be inserted, namely: —

on behalf of, a debtor in order to supply evidence of such debt in any book (other than a banker's pass book) or on a separate piece of paper when such book or paper is left in the creditor's possession: Provided that such acknowledgement does not contain any promise to pay the debt or any stipulation to pay interest or to deliver any goods or other property. ADMINISTRATION BOND, including a bond given under the Indian Succession Act, 1925, or section 6 of the Government Savings Banks Act, 1873. (a) where the amount does not exceed Rs. 2,000; The ADOPTION DEED that is to say, any instrument (other than a Will) recording an adoption or conferring or purporting to confer an authority to adopt. AFFIDAVIT, including an affirmation or declaration in the case of persons by law allowed to affirm or declare instead of swearing.	The same duty as a Bond (No. 15) for such amount. Wenty rupees. Wenty five rupees.	30/-
pay the debt or any stipulation to pay interest or to deliver any goods or other property. ADMINISTRATION BOND, including a bond given under the Indian Succession Act, 1925, or section 6 of the Government Savings Banks Act, 1873. (a) where the amount does not exceed Rs. 2,000; The case of persons by law allowed to affirm or declaration in the case of persons by law allowed to affirm or declaration in the case of swearing.	Bond (No. 15) for such amount. wenty rupees.	30/.
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than a Will) recording an adoption or conferring or purporting to confer an authority to adopt. AFFIDAVIT, including an affirmation or declaration in the case of persons by law allowed to affirm or declare instead of swearing.	wenty five rupees.	50/
the case of persons by law allowed to affirm or declare instead of swearing.		
	wo nupees.	5
Exemptions	19-12	
Affidavit or declaration in writing when made —		
(a) as a condition of enrolment in the Armed Forces of the Union;		
(b) for the immediate purpose of being filed or used in any Court or before the officer of any Court; or		
(c) for the sole purpose of enabling any person to receive any pension or charitable allowance.		
AGREEMENT OR MEMORANDUM OF AN AGREE-	•	
(a) If relating to the sale of a bill of exchange	wenty five paise.	1

	Description of Instrument	Proper stamp duty
	(1)	(2)
(b)	If relating to the sale of a Govern share in an incorporated company of porate.	ment security or subject to a maximum of fifteen rupees, fifteen pales for every Rs 10.000 or part the reof of the value of the security or share.
(c) if not otherwise provided for	One rupee and fift; paise.
	7	×
gree	Exemptions ment or memorandum of agreement –	to a figure and the first
) for or relating to the sale of good exclusively, not being a NOTE or chargeable under No. 43;	is or merchandise
(t) made in the form of tenders to the ment for or relating to any loan;	e Central Govern-
A	GREEMENT TO LEASE. See LEASE	(INo. 35)
-I	GREEMENT RELATING TO DEPO EEDS, PAWN OR PLEDGE, that is ument evidencing an agreement rela	s to say, any ins-
(1	the deposit of title-deeds or instru or being evidence of the title to a tever (other than a marketable se	my property wha-
(2) the pawn or pledge of movable pro	penty,
10	Where such deposit, pawn or pledge way of security for the repayment or to be advanced by way of loan future debt —	of money advanced
	(a) if such loan or debt is repay more than three months from instrument evidencing the ag	m the date of the Bill of Exchange
	(b) if such loan or debt is repays three months from the date	able not more than of such instrument. Half - the dut payable on a B of Exchange (F 13 (b)) for

Exemptions

Instrument of pawn or pledge of goods if unattested.

APPOINTMENT IN EXECUTION OF A POWER, whether of trustees or of property, movable or immovable, where made by any writing not being a will

Twenty five rupees.

Description of	instrument
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Proper stamp duty

(1)

(2)

- 8. APPR A SEMENT OR VALUATION made otherwise than under an order of the Court in the course of a suit -
 - (a) where the amount or value secured does not exceed Rs. 10/-

Twenty paise.

where it exceeds Rs. 10/- and does not exceed Rs. 50/where it exceeds Rs. 50/- and does not exceed

Forty paise. Seventy five paise.

Rs. 100/where it exceeds Rs. 100/- and does not exceed Rs. 200/-

One rupee and fifty

where it exceeds Rs. 200/- and does not exceed Rs. 300/-

paise. Two rupees and twenty five paise.

where It exceeds Rs. 300/- and does not exceed - Rs. 400/-

Three rupees.

where it exceeds Rs. 400/- and loes not exceed Rs. 500/-

Three rupees and seventy five paise.

where it exceeds Rs. 500/- and does not exceed Rs. 600/-

Four rupees fifty paise.

where it exceeds Rs. 600/- and does not exceed Rs. 700/-

rupees Five and twenty flive paise.

where it exceeds Rs. 700/- and does not exceed Rs. 800/-

Six rupees. Six rupees and se-

where it exceeds Rs. 800/- and does not exceed Rs. 900/-

venty five palse. Seven rupees and fifty paise.

where it exceeds Rs. 900/- and does not exceed Rs. 1,000/-

Ten rupees.

(b) in any other case

Exemptions

(a) Appraisement or valuation made for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law.

a) Appraisement of crops for the purpose of ascertaining the amount to be given to a landlord as rent.

Five rupees.

9. APPRENTICESHIP-DEED, including every writing relating to the service or tuition of any apprentice, clerk or servant placed with any master to learn any profes-sion, trade or employment, not being ARTICLES OF CLERKSHIP (No. 11).

Exemption

Instrument of apprenticeship executed by a Magistrate under the Apprentices Act, 1961 or by which a person is apprenticed by, of at the charge of, any public charity.

10. ARTICLES OF ASSOCIATION OF A COMPANY.

(a) where company has no share capital or the nominal share capital does not exceed Rs. 1,00,000;

Fifty rupees. 100

	Description of Instrument	Proper stamp duty	*
	(1)	(2)	. 4
	(b) where the nominal share capital exceeds Rs. 1,00,000 but does not exceed Rs. 5,00,000;	Two rundred and fifty rupees.	200
	(c) where the nominal share capital exceeds Rs. 5,00,000 but does not exceed Rs. 1,00,00,000 —		1
	(d) on the first Rs. 5,00,000;	Two hundred and fifty rupees.	50 U
	(di) on the next Rs. 5,00,000 or part thereof;	Five hundred ru- pees.	1000
	(iii) on the next Rs. 15,00,000 or part thereof;	Seven hundred and fifty rupees.	152
	(iv) on the next Rs. 25,00,000 or part thereof;	One thousand ru- pees.	2000
	(v) on the next Rs. 50,00,000 or part thereof;	One thousand two hundred and fifty rupees.	1.500
	(d) where the nominal share capital exceeds Rs.1,00,00,000.	Five thousand ru- pees.	10,000
	Exemption		
	Articles of any Association not formed for profit and registered under section 25 of the Companies Act, 1956.		~
	See also MEMORANDUM OF ASSOCIATION OF A COMPANY (No. 39).	1	
11.	ARTICLES OF CLERKSHIP or contract whereby any person first becomes bound to serve as a clerk in order to his admission as an attorney in any High Court.	Two hundred and fifty rupees.	
	ASSIGNMENT, See CONVEYANCE (No. 23), TRANS- FER (No. 62), TRANSFER OF LEASE (No. 63), as the case may be.		
	ATTORNEY. See Power of Attorney (No. 48).		-
	AUTHORITY TO ADOPT. See ADOPTION DEED (No. 3).		-
12.	AWARD, that is to say, any decision in writing by an arbitrator or umpire, not being an award directing a partition, on a reference made otherwise than by an order of the Court in the course of a suit.	The same duty as a Bond (No. 15) for the amount or value of the property to which the	
		award relates as set forth in such award subject to a maximum of thirty	100
13.	BILL OF EXCHANGE as defined by section 2(2) not being a Bond, bank-note or currency-note.	See Schedule-I.	147
2700			
14.	BILL OF LADING (including a through bill of lading).	See Schedule-I.	

Description	of	Instrumen

(1)

00

00

.20

300

500

1000

Proper stamp duty
(2)

Twenty paise.

15.	BOND	as d	iefine	d by	sec	tion	2(5)	not b	eing a	debe	nture
VII	of 1870.	by	this	Act,	or	by	the	Court	Fees	Act,	1870
		(7	of 18	370) -						-	

where the amount or value secured does not exceed Rs. 10/where it exceeds Rs. 10/- and does not exceed Rs. 50/where it exceeds Rs. 50/- and does not exceed Rs. 100/where it exceeds Rs. 100/- and does not exceed Rs. 200/-

where it exceeds Rs. 200/- and does not exceed Rs. 300/-

where it exceeds Rs. 300/- and does not exceed Rs. 400/where it exceeds Rs. 400/- and does not exceed Rs. 500/-

where it exceeds Rs. 600/- and does not exceed Rs. 600/where it exceeds Rs. 600/- and does not exceed Rs. 700/where it exceeds Rs. 700/- and does not exceed Rs. 800/where it exceeds Rs. 800/- and does not exceed Rs. 900/where it exceeds Rs. 900/- and does not exceed Rs. 1,000/and for every Rs. 500/- or part thereof in excess of Rs. 1,000/-

See Administration Bond (No. 2), Bottomry Bond (No. 16), Customs Bond or Excise Bond (No. 26), Indemnity Bond (No. 34), Respondentia Bond (No. 56), Security Bond (No. 57).

Exemption

Bond, when executed by any person for the purpose of guaranteeing that the local income derived from private subscriptions to a charitable dispensary or hospital or to any other object of public utility shall not be less than a specified sum per mensem.

3OTTOMRY BOND, that is to say, any instrument whereby the master of a sea-going ship borrows money on the security of the ship to enable him to preserve the ship or prosecute her voyage.

CANCELLATION — Instrument of (including any instrument by which any instrument previously executed is cancelled), if attested and not otherwise provided for.

See also Release (No. 55), Revocation of Settlement (No. 58B), Surrender of Lease (No. 61), Revocation of Trust (No. 64B).

18. CERTIFICATE OF SALE (in respect of each property put up as a separate lot and sold) granted to the purchaser of any property sold by public auction by a Civil or Revenue Court, or Collector or other Revenue Officer or by an Officer of Customs.

(a) where the purchase money does not exceed Rs. 10/-;

Forty paise. Seventy five paise. One rupee and fifty palse. Two rupees twenty five paise. Three rupees. Three rupees and se-10 venty five paise. Six rupees. Seven rupees. 160 Eight rupees. 16 Nine rupees. 18 Ten rupees. . 20 Five rupees.

The same duty as a Bond (No. 15) for the same amount.

Ten rupees. 20

Fonty palse. 1/-

	Descriptio	n or rimerum			Proper stamp dut	
		(1)	•		(2)	
(b) v	where the purchase of exceed Rs. 25,	money exo	eeds Rs. 10)/- but does	Seventy-five pa	alse. 2
	n any other case				The same duty	
	-	3		•	clause (a) or as the case	may
	•		-		be, of artic for a cons tion equal t	idera-
	*				amount of	
£.					only.	
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sucn	company or body	•		1		
CHA	RTER-PARTY, t	hat is to	say, any	instrument	Three rupees.	
where is le	ept an agreement eby a vessel or so t for the specifie cludes a penalty of	me specified d purposes	principal of charter	part thereof	- 1.	\vee
COM	POSITION-DEED	. that is to	sav. anv	instrument	Twenty rupees	J.
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(except for the control of the contr	ept an agreement he benefit of his mosition or devide tors or whereby tee of the debtor's ectors or under less creditors. CONVEYANCE of in clause (b), no exempted under a when the amount such conveyance exceed Rs. 50% where it exceed Rs. 200% where it exceed Rs. 300% where it exceeds Rs. 400% where it exceeds Rs. 500% where it exceeds	whereby he creditors, of end on their provision is business unetters of his ther than a their th	conveys of whereby debts is see made for ider the surence, for conveyant Transfer the considerth therein but does but does but does but does but does	his property payment of cured to the cured to the reference of the benefit are specified charged or lied in the benefit are specified are specifie	One rupee and paise. Three rupees. Six rupees. Nine rupees. Twelve rupees.	20 nue
(exception for the control of the co	ept an agreement he benefit of his mosition or devide tors or whereby tee of the debtor's ectors or under less creditors. CONVEYANCE of in clause (b), no exempted under a when the amount such conveyance exceed Rs. 50% where it exceed Rs. 200% where it exceed Rs. 300% where it exceeds Rs. 400% where it exceeds Rs. 500% where it exceeds	whereby he creditors, of end on their provision is business unetters of his ther than a their th	conveys of whereby debts is see made for ider the surence, for conveyant Transfer the considerth therein but does but does but does but does but does	his property payment of cured to the cured to the reference of the benefit are specified charged or lied in the benefit are specified are specifie	One rupee and paise. Three rupees. Six rupees. Nine rupees. Twelve rupees.	20 nue

	9	Description	on of	Instru	nent				Proper stamp duty	
			(1)			71 11 30	(8)	-	(2)	
	where it	exceeds	Rs.	600/-	but	does	not	exceed	Twenty one rupees.	3
	where it Rs. 800	exceeds	Rs.	700/-	but	does	not	exceed	Twenty four rupees.	4
	where it Rs. 900	-							Twenty seven ru-	4
(*)	where it Rs. 1,00	exceeds 0	Rs.	900/-	but	does	not	exceed	Thirty rupees.	.5
	and for ev Rs. 1,00	ery Rs.	5 00/	or p	ert th	ereof	in ex	ccers of	Fifteen rupees.	2
R		Ex	kemp	tion					201	
Assign	ment of cop	y-right b	v en	rv ma	de un	der th	e cór	 ov-right	*	
Ac.,	1957.						,	J-115III	•	
(b)	CONVEY	ANCE (1	Not	being	a tra	ansfer	char	rged or		
/ 10	exempted to immove	under Al	nticie pertv	No.	62) s	o far	as it	relate	-4	
herethe	Where the	amount	Hy /	noped	e the	rehibi	The	subject !	mater of conveyance. Twelve rupees.	
	D4011 00	nveyance Rs. 200/-	as	set f	orth	there	in) do	es not	Twelve rupees.	-0
	Where it Rs. 300/	exceeds		200/-	but	does	not	exceed	Eighteen rupees. 3	0
	Where it Rs. 400/	-						*1	Twenty four rupees.	40
	Where it Rs. 500/	exceeds	Rs.	400/-	but	does	not	exceed	Thirty rupees.	6
	Where dt. Rs. 600/	exceeds	Rs.	500/-	but	does	not	exceed	Thirty six rupees. 6	0
	Where 4t Rs. 700/	exceeds	Rs.	600/-	but	does	not	exceed	Fonty two rupees.	7
	Where it Rs. 800/	exceeda	Rs.	700/-	but	does	not	exceed	Forty eight rupees.	8
	Where the Rs. 900/		Rs.	800/-	but	does	not	exceed	Fifty four rupees.	3 6
×	Where it Rs. 1,000		Rs.	900/-	but	does	not	exceed	Sixty rupees. / 0	6
	and for ev	very Rs.	500	/- or]	pant	therec	f in	excess	Thirty rupees.	70
CO	-PARTNER	SHIP DI	EED	. See	Pari	nersh	ip (N	Vo. 46)		
4 00	PY OR EX	er of any	pub	lic offi	cer a	nd not	char	rgeable		
ext	mt form					INT.				
ext: und cou	rt fees —				Maria Salata				2	
ext: und cou	If the orig the duty exceed long	inal was	lich	it was	cha	rgeab	le do	es not	One rupee and fifty paise.	5

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1	Description of Instrument	Proper stamp duty
	(1)	(2)
	Exemption	
	Copy of any paper which a public officer is expressly required by law to make or furnish for record in any public office or for any public purpose.	
	Copy of, or extract from, any register relating to births, baptisms, namings, dedications, marriages, divorces, deaths or burials.	
char	NTERPART OR DUPLICATE of any instrument geable with duty and in respect of which the proper has been paid —	a
	if the duty with which the original instrument is chargeable does not exceed (three) rupees;	The same duty as is payable on the original.
(b)	if any other case	Three rupees.
	Exemption	- 18
Counterp	part of any lease granted to cultivator, when such is exempted from duty.	a W
26. CUS	TOMS-BOND OR EXCISE-BOND	
(a)	Where the amount does not exceed Rs. 1,000/-	The same duty as a Bond (No. 15) for such amount.
(d),	in any other case	Ten rupees.
27. DEE	BENTURE	See Schedule I.
DEX	LARATION OF ANY TRUST. See Trust (No. 64).	
nam very war or h by c	IVERY-ORDER IN RESPECT OF GOODS, that is may any instrument entifling any person therein ed, or his assigns or the holder thereof, to the deli- of any goods lying in any dock or port, or in any chouse in which goods are stored or deposited on rent ire, or upon any wharf, such instrument being signed or on behalf of the owner of such goods upon the sale transfer of the property therein, when such goods ed in value twenty rupees.	Fifteen 'palse.

on transfer of the owner of such goods upon the safe on transfer of the property therein, when such goods exceed in value twenty rupees.

DEPOSIT OF TITLE-DEED. See Agreement relating to deposit of Title Deeds, Pawn or Piedge (No. 6).

DISSOLUTION OF PARTNERSHIP, See Partnership (No. 46).

29. DIVORCE — Instrument of, that is to say, any instrument by which any person effects the dissolution of his marriage.

DOWER — Instrument of — See Settlement (No. 58). DUPLICATE — See Counterpart (No. 25). Ten rupees. 26

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(1)

Proper stamp duty

(2)

B1. EXCHANGE OF PROPERTY - Instrument of -

The same duty as is leviable on a conveyance under clause (a) or (b), as the case may be of article No. 23 for a consideration equal to the value of the property of greatest value as set forth in such instrument.

EXTRACT. - See Copy (No. 24).

EXCISE BOND - See Customs Bond or Excise Bond (No. 26).

- FURTHER CHARGE, Instrument of that is to say, any instrument imposing a further charge on mortgaged property—
 - (a) when the original mortgage is one of the description referred to in clause (a) of Article No. 40 that is, with possession;
 - (b) when such mortgage is one of the description referred to in clause (b) of Article No. 40 (that is, without possession)—
 - (i) if at the time of execution of the instrument of further charge possession of the property is given or agreed to be given under such instrument;

The same duty as a mortgage deed with possession (No. 40) (a) for the amount equal to the amount of the further charge secured by such instrument.

- The same duty as a mortgage deed with possession (No. 40) (a) for the amount equal to the total of the charge (including the original mortgage demand any further charge already made) less the duty already paid on such original mortgage and further charge.
- The same duty as a Bond (No. 15) for the amount of the further charge secured by such instrument,

(ii) if possession is not so given.

83. GIFT - Instrument of, not being a Settlement (No. 58) or Will or Transfer (No. 62).

The same duty as is leviable on a conveyance under clause (a) or (b), as the case may be of article 23 for a consideration equal to the value of the property which is the subject-matter of the gift.

HIRING AGREEMENT or agreement for service. See Agreement (No. 5).

34. INDEMNITY-BOND.

The same duty as a Security-Bond (No. 57) for the same amount.

INSPECTORSHIP DEED-See Composition Deed (No. 22).

INSURANCE - See Policy of Insurance (No. 47).

- 35. LEASE, including an under-lease or sub-lease and any agreement to let or sublet.
 - (a) where by such lease the rent is fixed and no premium is paid or delivered
 - where the lease purports to be for a term of less than one year;
 - (ii) where the lease purports to be for a term of not less than one year, but not more than five years;
 - (iii) where the lease purports to be for a term exceeding five years and not exceeding ten years;

Half of the duty payable on a Bond (No. 15) for the whole amount payable or deliverable under such lease.

Half of the duty payable on a Bond (No. 15) for the amount or value of the average annual rent reserved.

One third the duty pays or a Conveyance (No. 23) (a) as levied by this Act, for a consideration equal to the amount or value of the average an nual rent reserved.

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duty Bond the payrable ease.

duty Bend the value e anerved.

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(iv) where the lease purports to be for a term exceeding 10 years but not exceeding 20 years;

One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act, for a consideration equal to twice the amount or value of the average annual rent reserved.

(v) where the lease purports to be for a term exceeding 20 years, but not exceeding 30 years; One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act, for a consideration e qual to three times the amount or value of the average annual rent reserved.

(vi) where the lease purports to be for a term exceeding 30 years, but not exceeding 100 years; One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act, for a consideration equal to four times the amount or value of the average annual rent reserved.

(vii) where the lease purports to be for a term exceeding 100 years or in perpetuity;

One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act. for a consideration equal in the case of a lease granted solely for agricultural purposes to 1/10th and in any other case to 1/6th of the whole amount of rent which would be paid or delivered in respect of the first fifty years of lease.

Proper stamp duty

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(viii) where the lease does not purport to be for any definite term.

(b) Where lease is granted for a fine or premium or for money advanced and where no rent is reserved.

(c) where the lease is granted for a fine or premium, or for money advanced in addition to rent reserved. One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act, for a consideration equal to three times the amount or value of the average annual rent which would be paid or delivered for the first ten years if the lease continued so long.

One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act, for a consideration equal to the amount or value of such fine or premium or advance as set forth in the lease.

One third of the duty payable on a Conveyance (No. 23) (a) as levied by this Act, for a consideration equal to the amount or value of such fine or premium or advance as set forth in the lease, in addition to the duty which would have been payable on such lease, if no fine or premium or advance had been paid or delivered.

Exemptions

Lease, executed in the case of a cultivator and for the purposes of cultivation (including a lease of trees for the production of food or drink) without the payment or delivery of any fine or premium when a definite term is expressed and such term does not exceed one

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Proper stamp duty

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year, or when the average annual rent reserved does not exceed one hundred rupees.

In this exemption a lease for the purposes of cultivation shall include a lease of lands for cultivation together with a homestead or tank.

Explanation I. Rent paid in advance shall be deemed to be premium or money advanced within the meaning of this article unless it is specifically provided in the lease that rent paid in advance will be set off towards the last instalment or instalments of rent.

Explanation II. When a lessee undertakes to pay and recurring charge such as Government revenue, land-lord's share of cesses, or the owner's share of municipal rates or taxes, which is by law recoverable from the 'lessor and also the cost to repairs and improvements paid by the lessee, the amount so agreed to be paid by the lessee shall be deemed to be part of the rent.

36. LETTER OF ALLOTMENT OF SHARES, in any company or proposed company, or in respect of any loan to be raised by any company or proposed company.

See also Certificate or other Document (No. 19).

37. LETTER OF CREDIT.

LETTER OF GUARANTEE, See Agreement (No. 5).

88. LETTER OF LICENCE, that is to say, any agreement between a debtor and his creditors, that the latter shall, for a specified time, suspend their claims and allow the debtor to carry on business at his own discretion.

39. MEMOPANDUM OF ASSOCIATION OF A COMPANY-

- (a) if accompanied by articles of association under section 26 of the Companies Act, 1956.
- (b) if not so accompanied.

Twenty paise. 1

See Schedule-I.

Fifteen rupees. 25/-

One hundred rupees. 500/-

The same duty as is leviable on articles of association under Article 10 according to the share capital of the company.

Exemption

Memorandum of any association not formed for profit and registered under section 25 of the Companies Act,

 MORTGAGE-DEED, not being an agreement relating to Deposit of Title Deeds, Pawn or Pledge (No. 6), Bottomry

Proper stamp duty

(2)

Bond (No. 16), Mortgage of a Crop (No. 41), Respondentia Bond (No. 66), or Security Bond (No. 67) -

- (a) when possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given --
- The same duty as is leviable on a Conveyance under clause (a) or (b) as the case may be of article No. 23 for a consideration equal to the amount secured by such deed.
- (b) when possession is not given or agreed to be given as aforesaid:
- The same duty as Bond (No. 15) for the amount se-cured by such by deed.
- Explanation. A mortgagor who gives to the mortgagee a power of attorney to collect rents or a lease of the property mortgaged or part thereof, is deemed to give possession within the meaning of this article.
- (c) when a collateral or auxiliary or additional or substituted security. or by way of further assurance for the above mentioned purposes where the principal or primary security is duly stamped -

for every sum secured not exceeding Rs. 1,000/-; and for every Rs. 1,000/- or part thereof secured in excess of Rs. 1,000/-

Seventy five palse. Seventy five paise.

Exemption

- (1) Instruments, executed by persons taking advances under the Land Improvement Loans Act, 1883, or the Agriculturists Loans Act, 1884, or by their success as security for the repayment of such advances.
- (2) Letter of hypothecation accompanying a bill of exchange.
- 41. MORTGAGE OF A CROP, including any instrument evidencing an agreement to secure the repayment of a loan made upon any mortgage of a crop, whether the crop is or is not in existence at the time of the mort-
 - (a) when the loan is repayable not more than three months from the date of the instrument -

for every sum secured not exceeding Rs. 200/-; and for every Rs. 200/- or part thereof secured in excess of Rs. 200/-;

Ten paise. Ten paise.

inc !!

Description o	i instrument
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Proper stamp duty

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(b) when the loan is repayable more than three months, but not more than eighteen months, from the date of the instrument—

for every sum secured not exceeding Rs. 100/-; and for every Rs. 100/- or part thereof secured in excess of Rs. 100/-.

Twenty paise. Twenty paise.

42. NOTARIAL ACT, that is to say, any instrument, endorsement, note, attestation, certificate or entry not being a Protest (No. 50) made or signed by a Notary Public in the execution of the duties of his office, or by any other person lawfully acting as a Notary Public.

Three rupees.

51.

See also Protest of Bill or Note (No. 50).

- NOTE OF MEMORANDUM, sent by a Broker of Agent to his Principal intimating the purchase or sale on account of such Principal —
 - (a) of any goods, exceeding in value twenty rupees.
 - (b) of any stock or marketable security exceeding in value twenty rupees.

Twenty five paise.

Subject to a maximum of twenty five rupees, twenty paise for every Rs. 10.000 or part thereof of the value of the stock or security.

44. NOTE OF PROTEST BY THE MASTER OF SHIP.

One rupee and fifty paise.

See also Protest by the Master of a Ship (No. 51).

ORDER FOR THE PAYMENT OF MONEY.

See Bill of Exchange (No. 13).

45. PARTITION Instrument of as defined by section 2 (15)

The same duty as a Bond (No. 15) for the amount of the value of the separated share or shares of the property.

N. B. The largest share remaining after property is partitioned or if there are two or more shares of equal value and not smaller than any of the other shares then one of

- (1)

Proper stamp duty

(2)

such equal shares shall be deemed to he that from which the other shares are separated:

Provided always that —

- a) when an instrument of partition containing agreement to divide property in severalty is executed and a partition is effected in pursuance of such agreement he duty chastrument effecting such partition shall be reduced by the amount of duty paid in respect of the first instrument, but shall not be less than seventy-five Paise.
- b) where land is held on Revenue Settlement for a period not exceeding thirty years and paying the full assessment, the value for the purpose of duty ship be calculated at not more than ten times the annual revenue.
- c) where a final order for effecting partition passed by any Revenue autho-

(1)

Proper stamp duty

(2)

rity or any Civil Court, or an award by an arbitrator directing a partition is stamped with the stamp required for an instrument of partition and an instrument of partition in pursuance of such order or award is subsequently executed, the duty on such instrument shall not exceed seventy-five Palse.

46. PARTNERSHIP -

A — Instrument of —

(W) (0.07)			
	(a) where the capital of the partnership does not exceed Rs. 1,000/	Two rupees and fifty paise.	5
	where the capital of the partnership does not exceed Rs. 6,000/	Ten rupees.	20
	where the capital of the partnership does not exceed Rs. 10,000/	Twenty rupees.	40
	where the capital of the partnership does not exceed Rs. 15,000/	Thirty rupees.	60
	where the capital of the partnership does not exceed Rs. 15,000/	Forty rupees.	80
E (f	where the capital of the partnership does not exceed Rs. 20,000/	Fifty rupees.	100
	(b) in any other case.	One hundred rupees.	500
B-	- Dissolution of	Thirty rupees.	50
	PAWN OR PLEDGE. See Agreement relating to Deposit of Title Deeds, Pawn or Pledge (No. 6).	= 36	
47.	POLICY OF INSURANCE —	See Schedule-I.	
48.	POWER-OF-ATTORNEY as defined in section 2(21) not being a Proxy (No. 52) —	er ^{er} n er	
	(a) when executed for the sole purpose of procuring the registration of one or more documents in relation to a single transaction or for admitting execution of one more such documents;	One rupee. 2	
	(b) when required in suits or proceedings under Presidency Small Cause Courts Act, 1882;	One rupee, 2	

	Description of Instrument	Proper stamp duty
North Co.	(1)	(2)
	(c) when authorising one person or more to act in a single transaction other than the case mentioned in clause (a);	Two rupees.
	 (d) when authorising not more than five persons to act jointly and severally in more than one transaction or generally; 	Ten rupees. 20
	 (e) when authorising more than five but not more than ten persons to act jointly and severally in more than one transaction or generally; 	Twenty rupees. 35
`	(f) when given for consideration and authorising the attorney to sell any immovable property;	The same duty as under clause (a) or (b), as the case may be of article No. 23 for the amount of consideration.
	(g) in any other case	Two rupees for each person authorised
		N. B. — The term cregistration, includes every operation incidenta to registration under the Indian Registration Act 1908.
	Explanation. — For the purpose of this article more persons than one when belonging to the same firm shall be deemed to be one person.	
49.	PROMISSORY NOTE.	See Schedule I.
50.	PROTEST OF BILL OR NOTE, that is to say, any declaration in writing made by a Notary Public or other person lawfully acting as such, attesting the dishonour of a bill of exchange or promissory note.	Two rupees. S
51.	PROTEST BY THE MASTER OF A SHIP, that is to say, any declaration of the particulars of her voyage drawn up by him with a view to the adjustment of losses or the calculation of averages, and every declaration in writing made by him again the charterers or the consigners for not loading or unloading the ship, when such declaration is attested or certified by a Notary	Three rupees. 5
	Public or other person lawfully acting as such. See also Note of Protest by the Master of a Ship (No. 44).	
	of a the manual of the St.	2 22 22 2
52.	PROXY.	See Schedule I.
53.	RECEIPTS.	See Schedule I.

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Proper stamp duty

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54. RECONVEYANCE OF MORTGAGED PROPERTY -

- (a) if the consideration for which the property was mortgaged does not exceed Rs. 1,000/-;
- The same duty as is leviable on a Conveyance under clause (a) of article 23 for the amount of such consideration as set forth in the reconveyance.

The same duty as a

The same duty as Bottomry

(No. 16) for the

amount of the loan

Bond

Bond (No. 15) for such amount or value as set forth in the release.

Thirty rupees.

Ten rupees.

secured.

- (b) in any other case -
- DO. RELEASE, that is to say, any instrument (not being such a release as is provided for by section 23A) whereby a person renounces a claim upon another person or against any specified property -
 - (a) if the amount or value of the claim does not exceed Rs. 1,000/-;
 - (b) in any other case.

1.6.

56. RESPONDENTIA BOND, that is to say, any instrument securing a loan on the cargo laden or to be laden on board a ship and making repayment contingent on the arrival of the cargo at the port of destination.

REVOCATION OF ANY TRUST OR SETTLEMENT.

See Settlement (No. 58): Trust (No. 64).

57. SECURITY - BOND OR MORTGAGE DEED, executed by way of security for the due execution of any office, or to account for money or other property received by virtue thereof, or executed by a surety to secure the due performance of a contract-

- (a) when the amount secured does not exceed Rs. 1,000/-
- (b) in any other case

The same duty as a Bond (No. 15) for the amount secu-

Ten rupees.

red.

Exemptions

Bond or other instrument, when executed -

(a) by any person for the purpose of guaranteeing that the local income derived from private subscription to a charitable dispensary or hospital or any other isubject of public utility, shall not be less than a specified sum per mensem;

- (b) by person taking advances under the Land Improvement Loans Act, 1883, or the Agriculturists Loans Act, 1884, or by their sureties as security for the repayment of such advances;
- (c) by officers of Government or their sureties to secure the due execution of an office, or the due accounting for money or other property received by virtue thereof.

58. SETTLEMENT -

A - Instrument of (including a deed of dower)

The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property settled as set forth in such settlement.

Provided that, where an agreement to settle is stamped with the stamp required for an instrument of stit' ment and as it trument of settlement in pursuance of such agreement is subsequently executed, the duty on such instrument shall not exceed one rupee.

Exemption

Deed of dower executed on the occasion of a marriage between Muhammadans.

B - Revocation of -

The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned as set forth in the instruments of revocation, but not exceeding twenty rupees.

See also Trust (No. 64).

 SHARE WARRAINTS to bearer assued under the Companies Act, 1956. One-an-a-half times the duty payable on a mortgage deed with posses-

(1)

Proper stamp duty

(2)

sion No. 40 (a) for the amount equal to the nominal amount of the shares specified in the warrant.

Exemptions

Share warrant when issued by a Company in pursuance of the Company's Act, 1956, section 114, to have effect only upon payment, as composition for that duty, to the Collector of Stamp Revenue of—

- (a) One-and-a-half per centum of the whole subscribed capital of the company; or
- (b) if any company which has paid the said duty or composition in full subsequently issues an addition to its subscribed capital, one-and-a-half per centum of the additional capital so issued.

SCRIP. See Certificate (No. 19).

 SHIPPING ORDER for or relating to the conveyance of goods on board of any vessel.

Ten paise.

- 61. SURRENDER OF LEASE -
 - (a) when the duty with which the lease is chargeable does not exceed ten nupees; 20
 - (b) in any other case.

The duty with which such lease is chargeable.

Ten rupees.

201=

Exemption

Surrender of lease, when such lease is exempted from duty.

- 62. TRANSFER (whether with or without consideration) -
 - (a) of shares in an incorporated company or other body corporate;
 - (b) of debentures, being marketable securities, whether the debenture is liable to duty or not, except debentures provided for by section 8;
 - (c) of any interest secured by a bond, mortgage-deed or policy of insurance;

See Schedule I.

- One-half of the duty payable on a debenture (No. 27) for a consideration equal to the face amount of the debenture.
- One-half of the duty which such bond mortgage-deed or policy of insurance is chargeable subject to a maximum of lifty rupees.

(d) of any property under the Administrators-General —Act, 1961, section 25;

Fifteen rupees.

- (e) of any trust-property without consideration from one trustee to another trustee, or from a trustee to a beneficiary.
- Seven rupees fifty paise or such smaller amount as may be chargeable under clause (a) to (c) of this Article.

Exemptions

Transfer by endorsement -

- (a) of a bill of exchange, cheque or promissory note;
- (b) of a bill of lading, delivery, order, warrant for goods or other merchantile document of title to goods;
- (c) of a policy of insurance;
- (d) of securities of the Central Government.

See also section 8.

63. TRANSFER OF LEASE by way of assignment and not by way of underlease.

The same duty as is leviable on a Conveyance under clause (a) or (b), as the case may be, of article 23 for consideration equal the to amount of the consideration for the transfer.

Transfer of any lease exempt from duty.

54. TRUST -

- (a) Declaration of of, or concerning, any property when made by any writing not being a Will.
- The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned as set forth in the instrument, but not exceeding thirty rupees.
- (b) Revocation of of, or concerning any property when made by any instrument other than a Will.
- The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in the